NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal (AT) (Insolvency) No. 321 of 2021

In the matter of:

Mr. Sandeep Garg & Anr.

....Appellants

Vs.

M/s. DMI Finance Pvt. Ltd. & Anr.

....Respondents

Present:

Appellants:

Mr. Manish Paliwal, Mr. Vikas Kumar, Advocates.

Respondents:

Mr. Kinshuk Chatterjee, Mr. Kushal Bansal,

Advocates for Caveator.

Mr. Vipul Ganda, Mr. Sumit Chander, Ms. Aastha Trivedi, Ms. Guresha Bharma, Advocates for R1.

ORDER

(Through Virtual Mode)

19.04.2021: Issue Notice. Advocate Mr. Vipul Ganda, appears on behalf of Respondent No.1 (Financial Creditor). Requisites along with process fee be filed within two days. Service of notice may be completed on Respondent No.2.

List the appeal 'for admission (after notice)' on 21st May, 2021.

In the meantime, the 'Interim Resolution Professional' will ensure that the company remains going concern and will take assistance of the (suspended) Board of Directors. The persons who are working will perform their duties including the paid Directors. The person who is authorized to sign the bank cheques may sign cheques only after authorization of the 'Interim Resolution Professional' with counter signature of the 'Interim Resolution Professional' at

-2-

the back side of the cheques. In such case, the Bank shall release the payment.

The Interim Resolution Professional will place this order before the Banks, in

which accounts of Corporate Debtor are maintained. The Bank Account(s) of

the 'Corporate Debtor' be allowed to be operated for day-to-day functioning of

the company such as for payment of current bills of the Suppliers, Salaries and

Wages of the employees'/ workmen, electricity bills etc.

[Justice A.I.S. Cheema]
Acting Chairperson

[Dr. Ashok Kumar Mishra] Member (Technical)

AR/g